

(b) and (c). The implementation of the recommendations made by the Estimates Committee of the Andhra Pradesh Assembly is primarily the concern of the State Government. It is, however, understood that one recommendation about the merger of the posts of Managing Director and General Manager has been implemented. The others are under the consideration of the State Government.

Foundation of Simla Hills

1609. { Shri Chuni Lal:
Shri Daljit Singh:

Will the Minister of Steel and Mines be pleased to state:

(a) whether it is a fact that Dr. West who headed the Geological Survey of India for a number of years and conducted investigations for a long time came to the conclusion that Simla hills stand partly on air and partly on a rock;

(b) whether it is also a fact that some portions of this historic hill station have been sinking gradually for the past three years; and

(c) if so, the steps which Government are taking to protect the hills from sinking?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CRACKER EXPLOSIONS NEAR TOWN HALL AND ON PARLIAMENT STREET

Shri Yashpal Singh (Kairana): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I

request that he may make a statement thereon:

The cracker explosions near Town Hall, Delhi, and in Parliament Street, New Delhi, on the 15th and the 16th December, 1964, respectively.

The Minister of Home Affairs (Shri Nanda): At about 3.15 p.m. on the 15th December, 1964, a loud report was heard in the Town Hall premises where the Municipal Corporation Offices are also located. Information about the explosion was received at the Kotwali Police Station by phone, and the local police reached the spot immediately followed soon after by the Special Staff of C.I.D. It was found that a cracker had exploded on the pucca road inside the northern compound of the Town Hall near its eastern gate. No stone or iron pieces were recovered at the site of the explosion.

One person, a shop employee, is reported to have received a superficial injury on his left leg. He was sent for medical examination. The medical report, however, indicates that this injury was between 24|36 hours old. This person had gone to the Town Hall to pay a bill for water charges. He is being interrogated by the Special Staff.

On the 16th December, 1964 at 6.15 p.m., Shri Baljit Singh S.I. while on patrol duty heard the sound of a loud blast from the premises of Bible House situated on Parliament Street. The local police reached the spot immediately followed shortly by the Special Staff.

A doctor from Vellore Hospital, who was staying there, was injured by the cracker explosion. He was taking a stroll inside the compound of the House when the blast took place. He was at once taken to the Willingdon Hospital for medical attention, his injuries were found to be simple and he was discharged immediately after treatment.

5. It appears that the crackers were exploded only with a view to mischief. Experienced police officers who inspected the spot, are of the opinion that so far as they could judge the crackers were of ordinary type, of the kind generally used for fire works on festive occasions, for the manufacture of which licences are given fairly freely. The crackers exploded did not appear to have been made in violation of the Explosives Rules. But a definite opinion will have to await the report of the Inspector of Explosives to whom the material has been sent for analysis, as is done in such cases.

6. In respect of both the incidents, cases have been registered under sections 286|337 I.P.C.

I may add that I just received the report about the result of the examination and the information is that this was not anything out of the ordinary and that it was an ordinary cracker not contravening the provisions of the Explosives Rules.

श्री यशपाल सिंह : जम्मू काश्मीर और दिल्ली में जो यह धमाके हुए हैं, क्या सरकार ने उनके मंत्रीरियल को एग्जांमिन किया है और देखा है कि दोनों जगहों पर एक ही मंत्रीरियल था या अलग अलग मंत्रीरियल था। दूसरे क्या दिल्ली में ऐसे लोग भी हैं जो पार्लियामेंट के डिमाक्रैटिक सेट अप को नहीं मानते हैं और एक नये डिमाक्रैटिक सेट अप की रात दिन रट लगाते हैं, और क्या गवर्नमेंट ने यह खयाल किया है कि इन केसेज की जिम्मेदारी उन लोगों के ऊपर है।

श्री नन्दा : मैं कह चुका हूँ कि यह जो क्रेकर थे उनके अन्दर कोई खास मंत्रीरियल था ही नहीं। जहाँ तक एक बड़ी लम्बी बात डिमाक्रैटिक सेट अप की है उसके बारे में मैं कुछ कहना नहीं चाहता।

श्री श्रींकार लाल बेरवा (कोटा) : सन् 1963-64 में जो कई घटनायें हुई थीं उनके लिये सरकार ने दिल्ली से बाहर की पुलिस बुलाई थी। उसने कहां तक ऐसे केसेज पर काबू पाया है।

श्री नन्दा : पहले यह वाकयात हुआ करते थे, लेकिन दो साल से कुछ नहीं हुआ। यह अभी अभी पिछले महीने में 14, 15 नवम्बर से फिर शुरू हुए हैं। तब से कोई चार केसेज हो चुके हैं। पुलिस ने उनके अलावा बहुत से केसेज पकड़े हैं जो कि क्रेकर बगैरह एकस्प्लोड नहीं कर सके लेकिन उनके पास मंत्रीरियल था। लेकिन यह केसेज तो अभी पिछले महीने में शुरू हुए हैं।

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, जिस समय दिल्ली प्रदेश कांग्रेस की ओर से रामलीला मैदान में दिल्ली में विधान सभा बनाने की मांग करने के लिये सम्मेलन हो रहा था, जिसमें कि गृह मंत्री स्वयं उपस्थित थे, उस समय आसफ अली रोड पर इसी प्रकार का विस्फोट हुआ। उस समय एक व्यक्ति ने मुझको टेलीफोन किया और एक नाम तक बताया कि दिल्ली प्रदेश कांग्रेस के अमक व्यक्ति का हाथ उसमें है। परसों पार्लियामेंट स्ट्रीट में जो धमाका हुआ है उसके सम्बन्ध में भी बड़े बड़े समाचार पत्रों में इस प्रकार की रिपोर्ट है कि उसके पीछे भी वही व्यक्ति है जो भारत सरकार के सामने यह कहना चाहते हैं कि जब तक दिल्ली के अन्दर विधान सभा नहीं बनेगी तब तक इस प्रकार के विस्फोट बराबर होते रहेंगे। तो क्या भारत सरकार ने अपने सूत्रों से यह बात भी जानी है कि इसके पीछे दिल्ली प्रदेश कांग्रेस के कुछ उन प्रमुख व्यक्तियों का हाथ है जो विधान सभा के बनाने के बारे में अतर्क पैदा कर रहे हैं।

श्री नन्दा : मैं साफ तौर पर कह देना चाहता हूँ कि माननीय सदस्य जो कुछ कह

[श्री नन्दा]

रहे हैं उसमें ज्यादाती है और अन्याय है ।
मेरे पास ऐसी कोई इन्फार्मेशन नहीं है ।

श्री प्रकाशबीर शास्त्री : मैं तो कहता
हूँ कि आप जानकारी लें ।

Shri D. C. Sharma (Gurdaspur):
The hon. Minister described it as an act
of mischief. May I know how long
the Government of India and the
Home Minister are going to tolerate
these acts of mischief which have
travelled from Asaf Ali Road and
Town Hall to the Parliament Street
and which are coming very near the
Parliament House also? May I also
know.....

Mr. Speaker: I think that would
be enough.

Shri D. C. Sharma:...how long it
will take for Government to control
the situation which has been existing
off and on during the last seven or
eight years, namely bomb explosions,
cracker explosions and things of that
kind?

Shri Nanda: The hon. Member
possibly speaks in a lighter mood....

Shri D. C. Sharma: Certainly not
I take objection to this. I did not
speak in a lighter mood.

Mr. Speaker: I must assure the hon.
Minister that the hon. Member is very
serious.

Shri D. C. Sharma: It is the hon.
Minister who is not serious.....

Mr. Speaker: Now, the hon. Mem-
ber may resume his seat.

Shri Nanda: I take the hon. Mem-
ber's assurance—of course, no assur-
ance was needed.....

Shri D. C. Sharma: I do want your
assurance.

Shri Nanda:...that it is very seri-
ous. I take this matter even more
seriously.

Shri D. C. Sharma: You do not.

Mr. Speaker: Order, order.

Shri Nanda: He is becoming more
serious still. I am taking it seriously
for this reason. These were crackers
and these were things of which nobody
need take any serious account. But I
do feel that we must prevent these
things also in order to be able to avert
anything which may be graver or of
greater seriousness. Therefore, we
have made all the arrangements for
intensifying the watch and vigilance,
though during the previous two years
or so nothing had happened and there-
fore there may have been some
relaxation. Now, this will be looked
after very adequately, and I would
assure the hon. Member of that.

श्री नवल प्रभाकर (दिल्ली करोलबाग) :
क्या मैं जान सकता हूँ कि चार साल पहले
जो बम विस्फोट होते थे उस समय जो एक
नया पुलिस दस्ता कायम किया गया था
जांच पड़ताल के लिये, उसी दस्ते को इस
जांच का काम दिया गया है ।

श्री नन्दा : उस दस्ते को इस वक्त
और भी बढ़ाया जा रहा है ।

Shri P. C. Borooah (Sibsagar): May
I know whether Government have
any proposal to comb the capital to
trace the mischief-mongers, if not
saboteurs, who are responsible for
these explosions in the capital?

Shri Nanda: These mischief-
mongers were being apprehended.
Several arrests have been made about
the previous occurrences.

Shri Hem Barua (Gauhati): The
apprehension in this country is that
the persons indulging in these ex-
plosions must be Pakistani agents who
have spread their tentacles from the
State of Jammu and Kashmir to this
capital, whereas Pakistani propaganda

*Matter of Urgent
Public Importance*

is that these persons must be Indians belonging to a particular community who, in order to calumnise Pakistanis' brethren in faith in this country, have done this. In the context of this and because of this serious difference of opinion and doubts in the country and broad policy abroad also, may I know whether Government are serious about pinpointing the actual source of these incidents so as to put at rest all sorts of doubts, rumours, challenges and counter-challenges?

Shri Nanda: The doubts and suggestions of the hon. Member are very far-reaching.

An hon. Member: Far-fetched.

Shri Hem Barua: Pakistan is doing that.

Shri Nanda: All that is being kept in view in the larger context of the situation in the country. But so far as this particular matter is concerned, it has a more limited significance.

Shri Himmatsinhji (Kutch): The hon. Minister, said and it was also reported in the papers, that it was an ordinary cracker. What was the type of injury, was it burns or any other kind of thing?

Shri Nanda: The injury in the first case was, according to medical report, an old injury and, therefore, it was not related to this. I have not got details of the second.

Shri Kapur Singh (Ludhiana): Is there any evidence in the possession of Government to suggest existence of a nexus between these explosions and other explosions, now and then, here, there and elsewhere?

Shri Nanda: This is too broad a nexus for me to say anything about here.

Shri Kapur Singh: It is a simple question. There is nothing too broad about it.

Mr. Speaker: Here, there, elsewhere—all that is too broad.

Shri Kapur Singh: Throughout the country.

Shrimati Yashoda Reddy (Kurnool): The hon. Minister said that for the last two years we did not have any explosions, though we had some earlier, and now for the last two or three months we are having these. . . .

Shri Nanda: Not two or three months, but the last month.

Shrimati Yashoda Reddy: I want to know whether either in the previous case or in the present one, any particular political party or any particular community, whatever the motive—mischief or otherwise—has been found to be involved and connected.

Shri Nanda: This was more a matter of mischief, as I said, rather than of any political intent or motivation.

Dr. Sarojini Mahishi (Dharwar North): In the light of the criticism made by members of the Corporation and other persons in Delhi regarding the inefficiency of the police and vigilance authorities, what additional steps would Government like to take to strengthen the police and vigilance organisation in Delhi?

Shri Nanda: I have already stated that for this particular purpose, a squad which was being employed before, is now being re-employed; also it is being strengthened further.

Shri M L. Jadhav (Malegaon): Is it a fact that these explosions have created an atmosphere of a sense of insecurity among the citizens?

Shri Nanda: Though I would acknowledge our responsibility to prevent these things, and also deal with them when they occur, I would request the hon. Member not to be scared by crackers.

Shri P. R. Chakraverti (Dhanbad): How many cases have been tried and how many convictions obtained? Also is there any connection between these explosions and the spy ring?

Shri Nanda: As far as I can recall about 70 per cent of the cases which arose have been worked out and a considerable number of convictions have been obtained.

श्री बाल्मीकी (खुर्जा) : ऐसा प्रतीत होता है कि सरकार इस घटना को एक हल्के-पन से लेती है, गम्भीरता से नहीं लेती है। मैं जानना चाहता हूँ कि एक दो वर्ष पहले और अब भी जब यह विस्फोटों की घटनाएं हो रही हैं तो सरकार इनके बारे में अभी तक किसी नतीजे पर क्यों नहीं पहुंची है और क्या ऐसा प्रतीत नहीं होता है कि सरकार का सी० आई० डी० विभाग ठीक तरह से काम नहीं करता है और विशेषकर यह गुप्त-चर विभाग इधर कोई गम्भीरता से ध्यान नहीं देता है ?

श्री नन्दा : इसका जवाब तो मैं चुका हूँ कि हम इसके बारे में कोई हलकेपन से गौर नहीं कर रहे हैं और हमने इस मामले में पहले से भी अधिक और भारी ढंग से काम करने का फैसला किया है।

श्री वु० प्रि० मौर्य (अलीगढ़) : अध्यक्ष महोदय पहले जामा मस्जिद में इस तरीके का एक विस्फोट हुआ था। उसके बाद वहां से चांदनी चौक में विस्फोट हुआ, चांदनी चौक से आगे चल कर महानगर पालिका अर्थात् टाउन हाल के पास हुआ फिर उससे आगे बढ़ कर यह विस्फोट पार्लियामेंट स्ट्रीट पर हुआ और इस तरह से हम देखते हैं कि यह विस्फोट हमारे पार्लियामेंट हाउस के नजदीक आता चला जा रहा है तो क्या इसकी गम्भीरता की ओर सरकार का ध्यान गया है ?

अध्यक्ष महोदय : यह फासला तो पहले भी तय हो चुका है।

श्री वु० प्रि० मौर्य : पहले जो विस्फोटों के सम्बन्ध में गिरफ्तारियां हुई थीं उनके कनविकशांस के बारे में मैं जानना चाहूंगा कि उनमें क्या हुआ ?

अध्यक्ष महोदय : गिरफ्तारियां तो की हैं।

श्री नन्दा : उन में इनक्वायरी हो रही है।

श्री वु० प्रि० मौर्य : श्रीमन्, कोई गिरफ्तारियां अभी तक नहीं हुई हैं।

श्री नन्दा : पिछले केसेज में हुई थीं।

श्री शिव चरण गुप्त (दिल्ली-सदर) : पिछले दो महीनों में दिल्ली में जो यह विस्फोट के वाकयात हुए हैं और कल दिल्ली के चीफ कमिश्नर ने एक बयान में कहा है कि दिल्ली के अन्दर क्राइम के केसेज बढ़ रहे हैं तो क्या इन हालात पर गौर करते हुए भारत सरकार बताएगी कि क्या क्या कदम उठाये जायेंगे ताकि दिल्ली में यह क्राइम्स न बढ़ सकें ?

श्री नन्दा : यह ठीक है कि क्राइम की तादाद में इजाफा हुआ है और इसी के लिए गौर किया जा रहा है और इन क्राइम्स को ज्यादा अच्छे तरीके से कम करने के वास्ते इंतजाम भी हो रहा है।

श्री वु० प्रि० मौर्य : मेरे प्रश्न का उत्तर नहीं आया। मैंने पूछा था कि जिन्हें पहले सजाएँ हुईं वे अब जेल से बाहर हैं या जेल के अन्दर हैं ?

अध्यक्ष महोदय : अब अगर वह अनौ सजा पूरी कर चुके होंगे तो उनको बाहर आना ही था।

12.27 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF THE MANGANESE
ORE (INDIA) LIMITED, NAGPUR ETC.

The Parliamentary Secretary to the Minister of Steel and Mines (Shri Thimmaiah) : On behalf of Shri Sanjiva Reddy, I beg to lay on the Table a Table a copy each of the following papers:—

- (1) (i) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.